

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 36

IA 53/2024 IN CP 379/2017

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.04.2024**

NAME OF THE PARTIES: **SPLENDER COMPLEX CO-OPERATIVE
HOUSING SOCIETY LTD V/s OBEROI SPLENDOR
FLAT OWNERS ASSOCIATES & ORS**

Section 213 of the Insolvency and Bankruptcy Code, 2016 and Rule 11

ORDER

Adv. Mohit Bhardwaj for the Applicant present. Adv. Ajit Anekar a/w Adv. Siddhant S. i/b Aunj Legal for the Respondent / Original Petitioner present.

IA 53/2024

Ld. Counsel for the Petitioner draw our attention that no Reply has been filed by the Respondent on the amendment Application. The Counsel for the Respondent waives his right to file the Reply to the amendment Application.

Heard the Counsel and the matter is **Reserved for Orders**. Both the parties are at liberty to place on record written arguments in not more than 5 pages within one (1) weeks.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**